

(b) During the last six months action was taken against 152 employees on various charges such as accepting illegal gratification, defalcation and mis-appropriation, submission of false medical and T.A. bills, manipulating of office records and other malpractices. The action taken includes termination of service, suspension, departmental proceedings and handing over of cases to the Police and C.B.I. for institution of court cases against employees involving 10 belonging to category I, 6 of category II, 83 of category III and 53 of category IV.

External Affairs, who are concerned with the matter. It is very much regretted that Shri S. L. Dhingra's name was included, by mistake, in the list of journalists, who visited or were invited by Bulgaria during 1972-73. Shri Dhingra was in fact invited by U. K. and not by Bulgaria. Since invitations from Bulgaria and U. K. were being dealt with on the same file, the inadvertent mistake occurred. The heading of the fourth column of the lists should read as "Country from which invitation was received".

MR. SPEAKER : I really wonder how he manages to get all this information. Does he sleep any time or not ?

11-16 Hrs.

STATEMENT BY MEMBER *RE*. INFORMATION GIVEN ABOUT INDIAN JOURNALISTS INVITED BY U.S.A. AND COMMUNIST COUNTRIES DURING 1971-73.

SHRI JOTIRMOY BOSU : Mr. Gujral says, his name is not coming on the List of Business, so I must do something.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, in reply to U.S.Q. No. 4459, dated 12-12-1973 the Minister has given a list of Indian Journalists invited by U.S.A. and Communist countries during the period 1971-73. In that list, it has been shown that Shri S.L. Dhingra of U.N.I. was invited to Bulgaria and he visited that country.

On enquiry, I found that this statement is wrong and misleading.

The Minister of Information & Broadcasting may explain to the House as to why the reply was inaccurate and place the correct fact before the House.

I may sorry to say that this has become a practice on the part of the Minister. In this session, I have done it four times.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL) : In answer to part (c) of Unstarred Question No. 4495 on 12-12-73 a statement containing lists of Indian journalists invited by U.S.A. and Communist countries during the period 1971-73, was laid on the Table of the Lok Sabha.

The names of Indian journalists who were invited by USA and Communist countries during the period 1971-73 were obtained from the Ministry of

11-18 Hrs.

MATTERS UNDER RULE 377

MR. SPEAKER : Now, I take up Matters under Rule 377.

Shri B. V. Naik.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, 115 में मैं ने भी एक नोटिस दिया था (ब्यवधान) जवाब नहीं आया तो सेशन ता खत्म हो रहा है। तो फिर आज उस मामले को उठाने की इजाजत दीजिए।

अध्यक्ष महोदय : अभी चल रहा है, उस का जवाब आने दीजिए। हम कहीं जाने वाले थोड़े ही हैं। महीने डेढ़ महीने बाद आ जायगा।

SHRI B. V. NAIK (Kanara) : Mr. Speaker, Sir, I want to raise an issue in regard to the acquisition of lands in the State of Karnataka. In this behalf, I seek your permission, under Direction 117, to place two documents*

MR. SPEAKER : Mr. Naik

*The speaker not having subsequently accorded the necessary permission, the documents were not treated as laid on the Table.

SHRI B. V. NAIK : I seek your permission. I have given in writing

peaceful manner for the past two years has fallen on deaf ears.

MR. SPEKAER : How do you anticipate what I am going to say ?

I tell you this is a matter which perhaps may not be covered by the Rule but under "free for all". That is why I have allowed it. It will not be quoted as a precedent. As far as the documents are concerned, I reserve my right to see them.

SHRI B. V. NAIK : I seek your permission ...

MR. SPEAKER : That will be seen later on.

SHRI B. V. NAIK : This is a telegram which I have received just now :

"Pray stop acquisition Proceedings of 2052 acres land at Hiregutti Taluka Kumta North Kanara for Caustic soda Plant at Binaga twelve thousand peasants depending on this land specially 250 Harijan families become landless and homeless Deputy Commissioner Karwar declared 21st December to take possession pray immediately action save land and life if no protection received in time. We declared indefinite hunger strike.. Gaonkar peasants Hiregutti and other eight villages"

This is nothing objectionable. I seek your permission to lay it on the Table of the House.

In this behalf, I had represented to our leader, the Prime Minister, as follows on the 14th December, 1973, which comes at the end of a long list of a representations to the highest authority in this country. It states :

"Madam Prime Minister,

There is a gross injustice being perpetrated by the caustic soda manufacturers in Karwar in Karnataka State in acquiring 2500 acres of rich paddy growing land by displacing more than 10,000 cultivators and their families. The agitation of these cultivators in a

An area of 270 acres for the factory and staff-cum-labourers quarters has already been acquired displacing hundreds of cultivators to which no objection was raised by the people in the district; but to acquire productive peasants' lands for growing raw material for a factory defies all canons of even capitalist exploitation. It is these industrial concessions of a zamindari nature that bring the fair name of Indian industry into disrepute. It is possible to get the raw material for the caustic soda industry through coastal shipping. We would, therefore request that a commission of enquiry be appointed to enquire into this whole case of unnatural industrial concession and acquisition of land stayed."

I am not asking for anything extraordinary. Under section 3 of the Commission of Inquiry Act, 1952, it is possible to constitute such a commission of inquiry. Till the report of the inquiry commission is received by the Government without infringing upon the State autonomy the staying of the acquisition of lands could take place and a direction could be issued to the State Government in this behalf.

I would also like to state on the floor of the House that we are ready to prove every charge in regard to the injustice being done in regard to this piece of land. Coastal area being very densely populated, it is not possible to deprive the poor peasants of their livelihood. It has been asked as to why it is that we do not go to a court of law and get justice through that. In this behalf, I would say that the Mysore Industrial Area Development Act of 1966 is diabolical in nature. It is an unjust Act. Naturally we go to a court of law, they will be administering law and we are under no assumptions or preconceived notions that it will be possible for us to get the administration of justice. The two are absolutely unconnected things. There are serious charges and we have made it umpteen number of times. Justice is not even tried to be done in the given set of circumstances. If these lands are acquired, irreversible damage will be done. I had yesterday urged that the minister concerned with this particular subject should be made to be present so that he may be in a position to reply.

MR. SPEAKER : This is under Rule 377. Please do not make it a debate.

SHRI B. V. NAIK : I had tried to raise the question under Rule 193.

MR. SPEAKER : This is not under rule 193.

SHRI B. V. NAIK : I have been trying to seek your protection for the last nine sessions. You have been kind enough to tell me that this is not the forum. If Parliament which makes laws is not the forum and if we are not in a position to get justice from any other quarter, what is it that is to be done ? The ultimate has been said. I request that the Central Government may intervene in this behalf and see to it that the acquisition of land is stayed.

डॉ० लक्ष्मीनारायण बाण्डेय (मंदसौर) : अध्यक्ष महोदय, कोरबा स्थित अल्युमिना प्लांट के बन्द होने से भारी मात्रा में अल्युमिना का स्टॉक इकट्ठा हो गया है। लक्ष्मीनारायण 2-3 शिफ्ट चला कर वहाँ पर काम किया गया, लेकिन अब प्लांट के बन्द हो जाने के 400 परमानेंट कर्मचारी अब निकाले जाने की स्थिति में हैं और हजारों को निकाला भी जा चुका है। यह प्लांट कब चालू होगा इस की कोई सूचना सरकार ने नहीं दी है। इस सम्बन्ध में सरकार को शीघ्र कोई निश्चित वक्तव्य देना चाहिये यह प्लांट कब चालू होगा और लाखों रुपये का जो अल्युमिना वहाँ बना पड़ा है उस का उपयोग हो सके। ऐसी व्यवस्था होनी चाहिए। यह मजदूरों की रोजी-रोटी का सवाल है— इस लिये इस पर शीघ्र ध्यान दिया जाना चाहिये।

11.27 Hrs.

[MR DEPUTY-SPEAKER in the Chair.]

दूसरा प्रश्न-अभी हाल में सरकार द्वारा एकसाइज ड्यूटी में की गई वृद्धि की घोषणा के साथ ही शक्कर मिल-मालिकों को "फ्री-

सेल" की शक्कर पर भारी मुनाफा हुआ है, किन्तु दूसरी तरफ किसानों की निरन्तर मांग होते हुए भी गन्ने की कीमत न बढ़ाना अत्यंत ही खेदजनक है। बाजार में निरन्तर बढ़नेवाले उर्वरक के दाम, महंगा डीजल, बीज व अन्य कृषि उपकरणों की महर्षता को देखते हुए सरकार को तुरन्त ही गन्ने का क्रय मूल्य बढ़ा कर 15 रुपये प्रति क्विंटल न्यूनतम करना चाहिये था, किन्तु सरकार ने ऐसा न कर के किसानों के साथ भारी अन्याय किया है। यही कारण है कि आज किसान गन्ना मिल मालिकों को न देकर उससे गुड़ बना रहा है। केवल उत्तर प्रदेश में ही 9 मिलें गन्ने के अभाव में बंद पड़ी हैं तथा मध्य प्रदेश में भी यही स्थिति है। किसानों की तरफ से निरन्तर गन्ने का दाम बढ़ाने की मांग हो रही है। किसान जो कि आज गन्ना उत्पादन के काम में निरुत्साहित हो रहा है, गुड़ बनाने के लिये बाध्य हो रहा है। इस लिये मैं चाहता हूँ कि सरकार शीघ्र वक्तव्य दे कि वह गन्ने का दाम कब बढ़ा रही है।

हरियाणा सरकार ने एक रुपया दाम बढ़ा दिया है, उत्तर प्रदेशने भी बढ़ाया है, लेकिन केन्द्रीय सरकार जब तक ऐसा कोई निर्देश नहीं देती है तब तक उस से लाभ नहीं होगा। इस लिये केन्द्रीय सरकार को इस के बारे में अपनी नीति स्पष्ट करनी चाहिये और गन्ने के दाम बढ़ाने चाहिये।

SHRI THA KIRUTTINAN: (Sivaganja) : Regarding the railway locomen's strike I wanted to raise the issue. But the Speaker has announced today that he is going to allow some time for the discussion of this issue in the afternoon, after the statement is made by the Minister, So, I do not want to raise it now.

MR. DEPUTY-SPEAKER : I will check up what the Speaker has said.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, under rule 377, I wish to raise the following subject, A very big demonstration of Delhi University Teachers' Association came before Parlia-